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FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. ACARICIDE INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/S.ACARICIDE INDIA PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	21.09.1995
3.	Authority under which corporate debtor is incorporated / registered	ROC HYD.
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24120TG1995PTC021775
5.	Address of the registered office and principal office (if any) of Corporate Debtor	2 nd Floor, MIG-88, Road No.1, KPHB Phase-1, KPHB Colony, Hyderabad - TG, 500 072. www.acaricidIndia.com
6.	Insolvency commencement date in respect of Corporate Debtor	09.07.2019
7.	Estimated date of closure of insolvency resolution process	04.01.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MADASA KUMAR IBBI/IPA-001/IP-P01590/2019-2020/12465
9.	Address and e-mail of the interim resolution professional, as registered with the Board	11-5-39/4/A, Road No.8, Venkateswara Colony, Saroornagar, Hyderabad - 500 035. kumarmadas@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim resolution Professional	As above.
11.	Last date for submission of claims	01.08.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Website: www.ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **M/S. ACARICIDE INDIA PRIVATE LIMITED** on 09.07.2019 (*Order made available on 18.07.2019).

The Creditors of **M/S. ACARICIDE INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **01.08.2019** to the Interim Resolution Professional at the address mentioned against entry No.9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional : MADASA KUMAR

Date: 20.07.2019, Place: Hyderabad



Andhra Bank

S.M.E. Nacharam Branch, HMT Nagar, Nacharam, Hyderabad - 500 076.

DEMAND NOTICE

Notice Under Section 13(2) of Act 54 of 2002 for Enforcement of Security Interest
To: Borrower: M/s. Disha Food Products, H. No. 16-2-147/64/6, Anand Nagar, New Malakpet, Hyderabad - 500 036. Plot No. 104/A, Road No. 12, Near BEL, IDA Mallapur,

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